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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7187/2021

SMT. PARMESHWARI

..... Petitioner

Through Mr. Ashok Kr. Gahaloth, Adv.

versus

STATE (NCT OF DELHI) AND ORS

..... Respondents

Through Mr. Kushagra Pandey, Adv.

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

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17.08.2021

1. Vide the present petition, the petitioner who claims that she has been deserted by her husband and in laws while suffering from a grave illness, seeks a direction to the respondent no. 1 – GNCTD to provide adequate free medical treatment to her.

2. Although, the petitioner has also sought a direction to respondent nos.2 to 4 to reimburse the amounts spent by her on her medical treatment, learned counsel for the petitioner, on instructions, submits that he does not press the said relief in these proceedings and will initiate appropriate proceedings against respondent nos.2 to 4, if the need so arises, in accordance with law. Thus, the present petition is now confined to the petitioner's prayer for a direction to the respondent no.1 to provide her free medical treatment.

3. On the last date, the matter was adjourned at the request of learned counsel for the respondent no.1 to verify whether the petitioner would be entitled to avail free treatment in a hospital run by the GNCTD. Subsequent to verification that was carried out by the SHO of the area where the petitioner claims to be residing, a status report has been filed by Respondent no.1/GNCTD, confirming that the petitioner is indeed a resident of Delhi. Learned counsel for the respondent no.1 submits that the petitioner is free to avail medical services in any hospital run by the GNCTD without payment of any charges. He prays for, and is granted, 1 week's time to file an affidavit setting out the names of the concerned hospitals and the procedure required to be followed by the petitioner for seeking free treatment.

4. List on 26.08.2021.

AUGUST 17, 2021/acm

REKHA PALLI, J